

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

O.A. No. 1004 of 1997.
(unlisted)

Present : Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

JOYDEB CHANDRA SARKAR

Vs.

1. Union of India, through the Secretary, Min. of Textile, Udyog Bhavan, New Delhi.
2. Secretary, Min. of Textile, Udyog Bhavan, new Delhi.
3. Director, Weavers' Service Centre, Gauhati.
4. Officer-in-Charge, Weavers' Service Centre, Calcutta.
5. Officer-in-Charge, Weavers' Service Centre, Bhagalpur.
6. Sri A.K.Gain, Carpenter, Weavers' Service Centre, Bhagalpur.

..... Respondents.

For applicant : MR. B.C.Sinha, counsel.

For respondents : None.

heard on : 1.9.97 :: ordered on : 1.9.97.

O R D E R

B.C.Sarma, AM

This application has been moved as an unlisted matter by B.C.Sinha, 1d. counsel for the applicant with an intimation to the other side.

2. The applicant contends that he has been functioning as Carpenter in the Weavers' Service Centre, Calcutta under the Ministry of Textile, Govt. of India. He has been functioning as such for the last four years or so and now he has been transferred by the impugned order, dated 20.8.97, to Bhagalpur. It is the specific contention of the applicant that his children are reading in the educational institutions in Calcutta and in the midst of the academic session it is

Or

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extremely difficult for him to leave with family from Calcutta. He also submits that it is his first generation who are now reading in school and so their education should not be disturbed by the impugned order.

3. Since no copy has been served on the other side, none appears for the respondents.

4. Mr. Sinha, 1d. counsel, submits that the applicant's prayer is he should be allowed to continue till the present academic session is over and after it is over, he has no objection to move to Bhagalpur. We have considered the prayer of Mr. Sinha. We are of the view that appropriate order to be passed in this case will be to give a necessary direction upon the respondents in the matter.

5. In view of the above, the application is disposed of, at the stage of admission itself, with the direction that the respondents No.3, Director, Weavers' Service Centre, Guahati, shall consider the instant application as a representation against the impugned order and shall ^{it} dispose /of keeping in view the prayer made by the applicant. The above action shall be taken within a period of one month from the date of communication of this order. Till the representation is disposed of, the respondents are directed not to give effect to the impugned order dated 20.8.97. No order is passed as regards costs.


(D. Purkayastha)

MEMBER (J)


(B. C. Sarma)

MEMBER (A)